

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 448 of 2010

(Arising out of Order-in-Original No. 03/2010-11 dated 11.05.2010 passed by the Commissioner of Customs, Pune).

Prakash Chandra Kapoor **.... Appellant**

Versus

Commissioner of Customs, Pune **.... Respondent**

Appearance:

None for the Appellant

Shri Bhushan Kamble, Authorized Representative for the Respondent

WITH

Customs Appeal No. 449 of 2010

(Arising out of Order-in-Original No. 03/2010-11 dated 11.05.2010 passed by the Commissioner of Customs, Pune).

Captain Gopal Jha **.... Appellant**

Versus

Commissioner of Customs, Pune **.... Respondent**

Appearance:

None for the Appellant

Shri Bhushan Kamble, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85817-85818/2019

Date of Hearing: 02.05.2019

Date of Decision: 02.05.2019

Per: Dr. D.M. Misra

None present for the appellants despite notice. Heard the learned AR for the Revenue.

2. The matter has been listed at various occasions and no one appeared on behalf of the appellants nor any request for adjournment is filed on behalf of the appellants. It seems that the appellants are not interested in pursuing their appeals. Accordingly, the appeals are dismissed for non-prosecution.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

Sinha